

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH.

Original Application No. 606/2000.

Friday, this the 21st day of September, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice-Chairman,
Hon'ble Shri B.N.Bahadur, Member (A).

Rajendra Dattatraya Thalwar,
11/6 Elphinstone Road,
Kirkee,
Pune - 411 003.
(By Advocate Shri S.V.Marne)

...Applicant.

v.

1. The Union of India through
The Secretary,
Ministry of Telecommunications,
Sanchar Bhavan,
Ashoka Road,
New Delhi.
2. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Maharashtra Circle,
Mumbai - 400 001.

...Respondents.

: O R D E R (ORAL) :

Shri Justice Birendra Dikshit, Vice-Chairman.

Admittedly, the applicant is an employee of Bharat Sanchar Nigam Limited. He is claiming promotion w.e.f. 2.2.2000 and therefore, he has impleaded Union of India, Secretary Ministry of Telecommunication, New Delhi as a party respondent. We have examined the matter. Bharat Sanchar Nigam Limited has its own legal entity. Admittedly, as applicant stands absorbed by Bharat Sanchar Nigam Limited, the relief he is seeking for is against Bharat Sanchar Nigam Limited. As we have already held that Bharat Sanchar Nigam Limited has not been notified under section 14 (2) of Administrative Tribunals Act, 1985 (OA

B.019/01

...2.

246/2001 - Action Committee Qualified Telecom Technical Assistants Shri Prabhakar Jagannath Bhanasure & Ors. Vs. Union of India & Ors decided on 23.7.2001), this Court has no jurisdiction.

2. For aforesaid reason, the OA is dismissed for want of jurisdiction with this Tribunal. No costs.

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)

B.Dikshit

(BIRENDRA DIKSHIT)
VICE-CHAIRMAN

B.

③